

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.113 – IA/649(AHM) 2022
With
ITEM No. 112- CP(IB)/24(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Centrum Financial Services Ltd
V/s
Olga Menezes

.....Applicant

.....Respondent

Order delivered on 02/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. B. Gopalkrishnan, Advocate
For the Respondent : Mr. Arpit Singhvi, Advocate

ORDER

IA/649(AHM) 2022

This application has been filed by the proposed petitioner for the substitution of its name in place and instead of the original financial creditor namely Centrum Financial Services Ltd., on the ground that during the pendency of the present petition, the debt has been assigned by the original financial creditor to the Applicant namely UV Asset Reconstruction Company Limited vide assignment agreement dated 07.02.2022.

Learned Counsel for the respondent / Guarantor as such has no objection to this substitution application.

The present application is formal in nature and not opposed by the opposite Counsel. Therefore, the prayer sought for substitution of name of the applicant i.e., UV Asset Reconstruction Company Limited, as petitioner in place of Centrum Financial Services Ltd., is allowed.

The applicant is directed to carry out necessary amendment in the cause title and provide the copy of the same to the learned Counsel for the respondent, within two weeks.

Accordingly, **IA/649(AHM) 2022** stands disposed of.

The main petition i.e. **CP(IB)/24(AHM)2021** be re-list on 03.05.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)